

Electronics and Information Technology, under sub-section (3) of Section 87 of the Information Technology Act, 2000:-

- (1) G.S.R. 808(E)., dated the 31<sup>st</sup> October, 2023, publishing the Information Technology (Qualification and Experience of Adjudicating Officers and Manner of Holding Enquiry) Amendment Rules, 2023.
- (2) G.S.R. 133(E)., dated the 26<sup>th</sup> February, 2024, publishing the Information Technology (Procedure and Safeguards for Interception, Monitoring and Decryption of Information) Amendment Rules, 2024.

[Placed in Library. For (1) and (2), See No. L.T. 83/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (a) Annual Report and Accounts of the National Informatics Centre Services Incorporated (NICSI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) Review by Government on the working of the above Company.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 84/18/24]

### **Notification of the Ministry of Power**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Power Notification No. G.S.R. 873(E)., dated the 4<sup>th</sup> December, 2023, publishing the Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Deputy Director General (NMEEE) Amendment Rules, 2023, under Section 59 of the Energy Conservation Act, 2001.

[Placed in Library. See No. L.T. 147/18/24]

### **Report and Accounts (2022-23) of NSKFDC, New Delhi and Dr. Ambedkar Foundation, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Sir, I lay on the Table:-

(A) A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Twenty-sixth Annual Report and Accounts of the National SafaiKaramcharis Finance and Development Corporation (NSKFDC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 86/18/24]

(B) A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report and Accounts of Dr. Ambedkar Foundation, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Explanatory Note by Government on the working of the above Foundation for the year 2022-23.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 85/18/24]

**Report and Accounts (2022-23) of Rashtriya Raksha University, Gandhinagar, Gujarat and related papers**

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं राष्ट्रीय रक्षा विश्वविद्यालय अधिनियम, 2020 की धारा 34 की उप धारा (3) और धारा 32 की उप धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report of the Rashtriya Raksha University, Gandhinagar, Gujarat, for the year 2022-23.
- (b) Annual Accounts of the Rashtriya Raksha University, Gandhinagar, Gujarat, for the year 2022-23 and the Audit Report thereon.

[Placed in Library. See No. L.T. 89/18/24]

- I. **Notifications of the Ministry of Labour and Employment**
- II. **Report and Accounts (2022-23) of MSME- Technology Centre Kanpur, Uttar Pradesh and related papers**